

# MEGHALAYA LEGISLATIVE ASSEMBLY

## BULLETIN PART – I

### BUDGET SESSION

MONDAY, 21<sup>st</sup> MARCH, 2016

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 2.05 P.m.

The day was allotted for Government Business.

1. **Questions:**

Questions Nos. 235 – 239 were taken up and disposed off.

Questions No. 234 – The Questionnaire was not present inside the House.

2. **Zero Hour Notice:**

A Zero Hour Notice submitted by Dr. Jemino Mawthoh under Rule 49 (A) of the Rules of Procedure and Conduct of Business with regard to the news item which appeared in "The Telegraph", dated 02.03.16 under the caption "Shillong School draws flak for closure notice" was taken up. Prof R.C. Laloo, Deputy Chief Minister in-charge Education replied.

3. **Call Attention Notice:**

Shri Phlastingwell Pangniang, MLA called the attention of the Chief Minister in-charge Political under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "The Shillong Times", dated 3rd March, 2016 under the caption "Assam Police stops Kurliya bridge construction work".

Dr. Mukul Sangma, Chief Minister replied.

4. **Dr. Mukul Sangma, Chief Minister** in-charge Political laid a statement relating to a Call Attention Notice by Shri T.W. Chyne, MLA under the caption "Wan poi palat 200 iing ki Nepali thymmai ha Langpih, uxor ka KSU sha u DC", translated "More than 200 new families of the Nepali Community have arrived at Langpih, KSU lodges complaint with the DC".

5 **Bill:**

Dr. M. Ampareen Lyngdoh, Minister in-charge Urban Affairs moved for consideration and passing of the Meghalaya Apartment Ownership Bill, 2016.

6. **Amendment to the Bill:**

Dr. Donkumar Roy, Leader of Opposition, moved for deleting the entire paragraph 33 at Chapter VI (Authorities) of the Bill — “Bar of Jurisdiction — No Civil Court shall have any jurisdiction to entertain or decide any question relating to matters arising under this Act or the rules made there under. Every order passed by the competent authority subject to appeal or revision, every order passed by the appellate authority subject to revision and every order passed by the State Government in revision, shall be final and shall not be questioned in any court of law”.

Shri Ardent M. Basaiawmoit, MLA also participated.

Dr. M. Ampareen Lyngdoh, Minister Urban Affairs replied.

Dr. Mukul Sangma, Chief Minister also intervened and replied.

Dr. Donkumar Roy withdrew his amendment to the Bill.

The Motion for consideration of the Meghalaya Apartment Ownership Bill, 2016 was then adopted and passed by the House.

7. **Voting on Demands for Grants:**

Grant Nos. 1, 3, 7, 8 and 9 were passed with the leave of the House.

Cut Motions on Grant Nos. 4, 6 and 10 were withdrawn with the leave of the House and the Grants were passed.

Cut Motion on Grant No. 5 was not moved.

(At 12.14 P.m., Shri R.V. Lyngdoh was in the Chair)

(At 12.22 P.m., Hon’ble Speaker was in the Chair)

Cut Motion on Grant No. 11 was not withdrawn by Dr. Jemino Mawthoh.

It was then put to vote and the amendment was rejected by the House.

The Grant was then put to vote and passed with the leave of the House.

8. **Adjournment:**

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Tuesday, the 22<sup>nd</sup> March, 2016.

*Dated Shillong,  
the 21<sup>st</sup> March, 2016.*

*Commissioner & Secretary,  
Meghalaya Legislative Assembly.*